

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 74/TT/2026

Subject : Petition for the determination of the capital cost and transmission tariff pertaining to the FY 2024-25 to FY 2028-29 for one 400 kV GIS line bay and one additional bay for diameter completion at 2nd 400 kV bus section constructed, maintained and operated by KPS1 Transmission Limited vide Licence No. 132/Transmission/2024/CERC.

Petitioner : KPS1 Transmission Limited (KPS1TL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and 7 Others.

Date of Hearing : **22.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Prashant Kumar, KPS1TL
Shri Naresh Desai, KPS1TL

Record of Proceedings

At the outset, the representative of the Petitioner submitted that the instant Petition has been filed for the determination of the capital cost and transmission tariff pertaining to the FY 2024-29 tariff period for one 400 kV GIS line bay and one additional bay for diameter completion at the 2nd 400 kV bus section.

2. After hearing, the Commission directed as under:
 - a) Issue notice to all the Respondent(s);
 - b) The Respondent(s) to file their respective replies, if any, within three weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter;
3. The Petitioner is directed to furnish the following information on an affidavit, within two weeks, with an advance copy to the Respondent(s):
 - a) Legible copy of the Trial Run Certificate with respect to the instant transmission asset;



- b) CTUIL's Office Memorandum (OM) dated 2.1.2024 states the estimated cost as ₹3180.00 lakh, whereas the IA dated 16.1.2024 states that the Petitioner has considered the estimated completion cost of ₹4800.00 lakh, which is approximately 50.95% higher than the estimated cost indicated in the CTUIL's OM. Reasons with justifications for the same along with supporting documents;
 - c) Revised FORM-5, mentioning the detailed bifurcation of the original estimated cost as per the IA, the bifurcation of sub-station cost as on the COD and bifurcation of projected / undischarged liability, if any;
 - d) Clarify, under which head the expenditure of ₹2001.55 lakh has been claimed as ACE. Whether it is projected liability against deferred works or against undischarged liability?
 - e) Revised FORM-5A mentioning the details of the work/supply orders placed by the Petitioner with respect to the instant transmission asset;
 - f) Details of Liquidated Damages (LD), if any, recovered from contractors;
 - g) Liability Flow Statement (Party-wise);
 - h) Detailed cost variation of the estimated completion cost vis-à-vis the awarded cost;
 - i) Detailed cost variation of the original estimated cost vis-à-vis the estimated completion cost.
 - j) Petitioner has claimed a basic MAT rate of 22% for grossing-up of RoE. However, the applicable MAT rate is 15% for the FY 2024-25 and 2025-26 and 14% for the FY 2026-27. Accordingly, the Petitioner shall review the MAT rate claimed and provide the supporting documents for claiming the tax rate for grossing up of RoE.
 - k) Revised Auditor's Certificate showing the values of IDC and IEDC separately and the ACE claimed separately.
 - l) Details of IEDC in Form 12A.
 - m) Supporting documents with respect to the Interest Rate claimed in Form - 9C.
4. The Petition will be listed for further hearing on **10.11.2026**.

By order of the Commission

**sd/-
(T.D. Pant)
Joint Chief (Law)**

